

channels in the country. As per the World Health Organization's report, junk foods taken by children are the leading cause of childhood obesity, which affects millions of children in the country. So, the World Health Organization has recommended that our country take strict action against advertisement of junk food shown to children. In fact, there is no study conducted in the country regarding the health consequences among children due to junk foods. If a health survey is conducted, the real health picture of our children who are affected due to consumption of junk foods would come to light.

Therefore, in view of the dangers of health consequences due to consumption of junk foods, I urge upon the Central Government to take initiatives for setting up norms and guidelines for the production of junk foods as well as to restrict the production of junk foods by enacting strong provisions. In addition to this, since a lot of advertising reaches children through satellite channels, guidelines for advertisement of junk foods should be created and the quality of those junk foods should be monitored by an empowered *ad hoc* body, so that the future generation would be saved from non-infectious diseases such as obesity, heart disease, stroke, cancer and diabetes that cause 90 per cent of premature deaths in developing countries like India.

SHRIMATI MAYA SINGH (Madhya Pradesh): Sir, I associate myself with what the hon. Member has mentioned.

SHRI RUDRA NARAYAN PANY (Orissa): Sir, I associate myself with what the hon. Member has mentioned.

DR. BHALCHANDRA MUNGEKAR (NOMINATED): Sir, I associate myself with what the hon. Member has mentioned.

SHRI MUKUT MITHI (Arunachal Pradesh): Sir, I associate myself with what the hon. Member has mentioned.

SHRI ANIL MADHAV DAVE (Madhya Pradesh): Sir, I associate myself with what the hon. Member has mentioned.

**Need to set up institutions of higher studies exclusively for  
Scheduled Castes and Scheduled Tribes**

SHRI AMBETH RAJAN (Uttar Pradesh): Sir, education has always been an uplifting force. The educational status of people belonging to the Scheduled Castes and Scheduled Tribes is dismal even

after 63 years of Independence. Legislations aimed at achieving social justice are not implemented in letter and spirit due to which the condition of SCs and STs is very pitiable, particularly in the field of education. Instances of diverting funds allocated under the Special Component Plan and Tribal Sub Plan to other schemes came to light in recent times.

The students belonging to SC/ST categories are facing severe discrimination at each level in the matter of obtaining education. The social stigma attached to them makes them feel secluded and detached from the mainstream when they go to educational institutions. Due to this, the dropout rate of SC/ST students from premier institutions is high. So, there is need for an exclusive educational institution to be set up for the upliftment of SC/ST students.

Sir, Rs.52,060 crores have been allocated for the educational sector for the financial year 2011-12. Out of this total allocation, 24.4 per cent should be allocated to the Special Component Plan and Tribal Sub Plan. It is pertinent to mention here that costs for establishing new IITs, IIMs and universities will be around Rs. 100 crores, Rs. 70 crores and Rs. 50 crores respectively, which is not even one per cent of the total allocation.

Hence, I urge upon the Government through this august House to take necessary steps to start universities, prestigious institutions like IITs and IIMs exclusively meant for students belonging to the Scheduled Castes and Scheduled Tribes.

SHRIMATI BRINDA KARAT (West Bengal): Sir, I associate myself with what the hon. Member has mentioned.

DR. BHARATKUMAR RAUT (Maharashtra): Sir, I associate myself with what the hon. Member has mentioned.

PROF. S.P. SINGH BAGHEL (Uttar Pradesh): Sir, I associate myself with what the hon. Member has mentioned.

MR. DEPUTY CHAIRMAN: All right; all of you Members associate.

**Demand to remove the present irregularities through the proposed  
defence Land management Bill**

SHRI SHANTARAM LAXMAN NAIK (Goa): The Ministry of Defence owns 17.3 lakh acres of